

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2304
ANSWERED ON:16.08.2011
TELEPHONE CALL INTERCEPTION SYSTEM
Kumar Shri Kaushalendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has floated tenders for Telephone Call Interception System recently;
- (b) if so, the details thereof;
- (c) whether telecom companies have been barred from bidding in the said tenders;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government to ensure fair play in the bidding process?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Yes, Madam.
- (b): Tender was floated on 29.04.2011.
- (c) & (d): No, Madam.
- (e): The tender has been kept open for participation by anyone entity provided they meet the eligibility criteria of :
 - (i) The Vendor/bidder must have Physical presence in India either directly or through their subsidiary or branch or as a Joint Venture.
 - (ii) The vendor should be registered with the Service Tax/Sales Tax Departments.
 - (iii) The implementation, support and documentation processes of the Vendor/bidder shall be certified to either ISO 9001:2000 or SEI CMMI Level 5.
 - (iv) The vendors minimum annual turnover should not be less than Rs. 100 crore per annum from the IT consultancy and IT support services during each of the last three financial years ending 31st March of the previous financial year i.e. 2007-08, 2008-09, and 2009-10. Audited Financial Statements for the Past 3 Financial Years to be enclosed.
 - (v) Vendor/bidders responding to this RFP must be able to substantiate their financial stability to execute this project by submitting solvency certificate upto the value of Rs.15 crores.
 - (vi) The vendor/bidder must have supplied, installed and implemented similar solution viz. in the last 2 years ending last day of month previous to the one in which applications are invited out of which one should be a Govt. agency including Central Public Sector Enterprises/Public Sector Banks.
 - (vii) The vendor should not have been blacklisted by central /state government departments/organizations for financial, disciplinary or civil actions.

Note: Vendor/bidder has to submit the documentary evidence substantiating the above eligibility criteria.